

**GOVERNMENT OF INDIA  
SHIPPING, ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:2037  
ANSWERED ON:06.12.2005  
DEMANDS OF PORT AND DOCK WORKERS  
Acharia Shri Basudeb

**Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) whether the port Unions have drawn the attention of the Government towards non-fulfillment of long pending demands of port and dock workers;
- (b) if so, the details thereof;
- (c) whether the merger of 50% DA in basic pay has not been considered for port and dock workers;
- (d) if so, the reasons therefor;
- (e) whether the Government proposes to take action for fulfillment of their demands; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU)

(a) & (b) Port Unions and their Federations have, from time to time, been drawing the attention of Government towards various demands pertaining to service matters, welfare of labour etc.

(c) & (d) The Central Government had allowed merger of 50% DA with basic pay for Central Government employees and subsequently this benefit was also extended to those PSUs and autonomous bodies which are following Central Government pattern of pay scales and allowances. So far, this decision has not been made applicable to the employees of autonomous bodies/PSUs which are on Industrial DA pattern of pay scales. The employees of Major Port Trusts are on Industrial DA pattern and, therefore, this decision is not applicable to them.

(e) & (f) Fulfillment of demands raised by the Unions is an ongoing process. As and when demands are received from Port Unions and Federations, the matter is examined. Discussions are also held with representatives of Federations of Port and Dock Workers from time to time, on the matters of common interest relating to all Major Ports and appropriate decisions are taken keeping in view the existing rules, regulations, policy and guidelines of the Government.